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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 17 / 2015-20
New Delhi, Dated 29 July, 2016

Subject: Amendment in the Import Policy Condition No.3 of Chapter 12 of ITC (HS), 2012, Schedule – I (Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the Import Policy Condition No.3 of Chapter 12 of ITC (HS), 2012, Schedule – I (Import Policy) which at present reads as under:

2. (3) Import of Poppy Seeds (HS Code: 120791 00) shall be allowed subject to the following conditions:

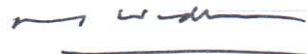
- a) Import permitted only from Australia, Austria, France, China, Hungary, the Netherlands, Poland, Slovakia, Spain, Turkey and Czech Republic, United Kingdom, Democratic People's Republic of Korea, Macedonia, Germany and Ukraine;
- b) The importer shall produce an appropriate certificate from the competent authority of the exporting country that Opium Poppy have been grown licitly /legally in that country; and
- c) All import contracts for this item shall compulsorily be registered with the Narcotics Commissioner, Gwalior prior to import.

3. Amended Policy condition No. 3 of Chapter 12 of ITC (HS), 2012, Schedule – I (Import Policy) will be:

(3) Import of Poppy Seeds (HS Code: 120791 00) shall be allowed subject to the following conditions:

- a) Import permitted only from Australia, Austria, France, China, Hungary, the Netherlands, Poland, Slovakia, Spain, Turkey and Czech Republic, United Kingdom, Democratic People's Republic of Korea, Macedonia, Germany and Ukraine;
- b) The importer shall produce an appropriate certificate from the competent authority of the exporting country that Opium Poppy have been grown legally in that country; and
- c) All import contracts for this item shall compulsorily be registered with the Narcotics Commissioner, Gwalior prior to import in accordance with *the guidelines issued by the Department of Revenue, which may, inter – alia, include fixing of country caps, imposing quantitative restriction, if any, per importer or any other relevant provisions as deemed necessary for implementation of National Policy on Narcotic Drugs and Psychotropic Substances.*

4. **Effect of this Notification:** The Department of Revenue has been delegated power to frame the detailed guidelines regarding registration of contracts with Narcotics Commissioner, Gwalior for import of poppy seeds.



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